

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

124 (ND)/14

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
18.04.2018**

**NAME OF THE COMPANY: Sh. Jasmohan Singh & Ors V/s. M/s. Walco
Engineering Ltd.**

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present:	Advocates for the Petitioner. Mr. Manish Lamba, Advocate for R-6 Mr. Avinash Sharma, Advocate for Ld. Administrator			
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ORDER

CA 143/2018 has been filed on behalf of the Hon'ble Administrator cum Facilitator for condonation of delay in holding the AGMs for the years 2010-2011 to 2016-2017 and Board Meeting from 2012-2013 to 2016-2017. The accounts have now been audited and finalised and have been duly approved by the AGM on 4th March, 2018. These are ready to be filed with the ROC. In view of the same, it is being prayed that the delay in carrying out the statutory compliance for filing the same may be condoned.

The delay in carrying out the statutory compliances was on account of management disputes which were pending adjudication. Through the



intervention of Hon'ble Administrator, the financial statements have been settled.

In view of the same, the delay in holding AGMs and Board Meetings for the above-mentioned period is hereby condoned.

To come up on 1st June, 2018.

— S d —

(Deepa Krishan)
Member (T)

— sd —

(Ina Malhotra)
Member (J)